

(ग) उक्त अवधि में कितने कम्बल खरीदे गये?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री मेहर चन्द खन्ना): (क) से (ग). १९५७-५८ में डायरेक्ट्रेट जनरल आफ सप्लाईज ऐन्ड डिसपाजल्ज को ६५,३५.० कम्बल खरीदने के अर्डर दिये गये थे। डायरेक्ट्रेट जनरल आफ सप्लाईज ऐन्ड डिसपाजल्ज ने यह मामान साधारण व्यवस्था के मुनाबिक खरीदा था। इन कम्बलों की कीमत लगभग ११ ७२ लाख पये है।

Tea Industry in Punjab

892. { Shri Hem Raj:
Shri Daljit Singh:
Shri Pa'am Dev:

Will the Minister of Commerce and Industry be pleased to state the amounts allotted so far to the Punjab State for the development of Tea Plantations and Tea Preparation and Tea Industry?

The Minister of Commerce and Industry (Shri Morarji Desai): A sum of Rs 2 lakhs has been provided in the revised Estimates of the Tea Board for 1957-58 for the development of the tea industry in the Punjab State. No account has however been spent so far for the purpose.

Dandakaranya Scheme

893. Shri B. Das Gupta: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the total estimated amount allotted or proposed to be allotted for deforestation of Dandakaranya; and

(b) the total approximate value of the forest asset that will be destroyed for making the area suitable for habitation?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) The estimated area of Dandakaranya is 80,000 sq. miles. The areas suitable for the rehabilitation of displaced persons in this vast tract have yet to be determined after a

detailed survey. It is therefore not possible at this stage to furnish the information required by the Hon. Member. The amount allotted for the Dandakaranya Scheme for the year 1958-59 is Rs. 3 crores.

(b) Only areas not covered by valuable forests and which could be suitable for cultivation are to be cleared for the rehabilitation of displaced persons.

POINT OF INFORMATION

श्री यादव (बागवती): अध्यक्ष महोदय मैंने एक काम रोकने प्रस्ताव श्री पी० जे० राव, प्रेम एंटची इन दी आफिस आफ दी कमिश्नर फोर इटिया, को मेत्रो डैम के एक निकट के होटल मे निकाने जाने के सम्बन्ध में उठाया है और जो कि आज के समाचारपत्रों मे छपी खबर पर आचारित है ...

Mr. Speaker: Order, order. If I disallow any particular question or Resolution or do not give consent to any of those notices that have been given to me, the hon Member can make a representation. I will certainly see if there is anything that can be done. I have appointed a special Superintendent in the Notice Office. He can go and tell him. He can look into it. Then, it has to be put up to me. Thereafter, I will bring it up, if necessary, before the House. It is no good interrupting the ordinary work of the House as put down in the agenda. I will hear him. Let him come to me at 15:30 hours.

PAPERS LAID ON THE TABLE

NOTIFICATION re: AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP)

RULES

The Deputy Minister of Labour (Shri Abid Ali): On behalf of the Minister of Information and Broadcasting (Dr. Keskar), I beg to lay on the Table, under sub-section (3) of